

Office Notice, Office
Memorandum, of coram
Appearance, Tribunal's
Orders of direction &
Registrar's Orders.

Tribunal's Orders

Fixed for A.H.
on 21/3/94

By
for Deputy Registrar

Date: 21.3.94

Mr. V.B. Madan for
the applicant

ADMIT

Reply of the respondents
within six weeks of service
of notice on the respondents

Matter be listed
for completion of pleadings before
Registrar on 27.5.94 and then in
sine die list.

14
20
23/3

Memo of appearance
filed in R. court
27/5/94.
(1942)

Notice dtd 25/3/94
Issued to Respondents

25/3/94

(R. Rangarajan)
M(A)

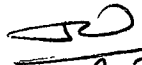
(H. S. Deshpande)
V.C.

Dated : 27-5-1994.

None for the applicant.

Mr. Karkera, Counsel
for the Respondents. He
prays to grant some
time for his reply.

S.O. to 2-8-1994
of the last chance.


Dy. Registrar

Dated : 2-8-94 adjourned
for tomorrow.

Dated : 3-8-1994.

None for the applicant.

Mr. Karkera, Counsel
for the Respondents. He says
that reply is almost ready
and therefore prays for
some time.

S.O. to 28-9-1994 of the
last chance.

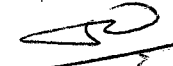

Dy. Registrar

Dated : 29-9-1994.

None for the applicant.

Mr. S.S. Karkera, Counsel
for the Respondents prays
to grant very short time
for his reply as the reply
is almost ready.

S.O. to 17-10-1994 of the
last chance.


Dy. Registrar

Reply Filed by
Resps recd on
14.10.94 in
duplicate

Yello
14/10

Dated: 17/10/94

None for the applicant
Sh. S.S. Karkera, Counsel
for the Respondents. They
have already filed their
reply in the matter.

The matter be remitted
in sine-die list. At the
time of fixing the date
of hearing notice may
be issued to R-3 and
Counsel for the applicant.


D. Registrar

PER TRIBUNAL Dt. /6/99

Matter is taken out
from Sine-die List and
fixed for Final Hearing
on 24/6/99.

Inform/Issue notices
to the parties accordingly.

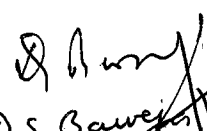

For DY. REGISTRAR

Notices issued to
Applicant/Respondents on
7/6/99 8
9/6

Dated: 24-6-1999 (17)

Case called out for final
hearing. Both applicant and
counsel absent. Sh. S.S. Karkera
for Sh. P.M. Pradhan, counsel for
the respondents.

The OA is ~~dismissed~~ for
non prosecution.


(D.S. Baweja)
MIA)


(R.G. Vardhanatha)
VC

⑤


22/6/99
Order/Judgement dispatched
to / 13 / 1999
on 24-7-99


24/7/99.